

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
03-07-2024 AT 10:30 AM**

**CP(IB) No. 103/9/HDB/2024**  
u/s. 9 of IBC, 2016

**IN THE MATTER OF:**

M/s. Amogh Industrial Products

**...Operational Creditor**

**AND**

M/s. Mrichi Developers Pvt Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Learned Counsel Mr Harsh Chowdary, for Operational Creditor present through Video Conference and submits that proof of service has been e-filed on 02.07.2024.

According, to the learned counsel the notices were sent through e-mail as well as through registered speed post and e-mail. Notice has been acknowledged by the Corporate Debtor by seeking copy of the Company Petition however, the notice by way of post has been returned un served with an endorsement “ no such person in the address” we hold that notice by e-mail is sufficient notice to the Corporate Debtor.

Let the petitioner furnish copy and other documents relied. Corporate Debtor called absent. Set ex-parte. For hearing, call on 02.08.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**